

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH**

**COURT No.1**

*(through hybrid mode)*

**ITEM No. 103**

**CP(IB) No.184/Chd/Pb/2021**

**IN THE MATTER OF:-**

Sudhir Nanda

...Petitioner

**Under Section: 94 ,IBC 2016**

**Order delivered on 22.07.2024**

**CORAM:**

**SH. ASHISH VERMA  
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR  
MEMBER (JUDICIAL)**

**PRESENT:**

**For the RP** : Mr. Divya Sharma, Advocate

**For the creditor- Indian Bank** : None

**ORDER**

It is stated by Id. counsel for the RP that on the last date of hearing, the attendance of Mr. Naman Jain has been wrongly recorded for creditor-Central Bank of India whereas Central Bank of India is not a creditor in the present petition. Indian Bank and other private creditors are there. It is stated by Ld. counsel for the RP that claims of private creditors have been admitted by RP in the present petition. Thus, Ld. counsel for the RP is directed to get *Dasti* notice and serve the same upon the Indian Bank through manager within one week. Creditor/Bank if served, is directed to file response if any, to the report under Section 106 of the I&B Code, 2016. Let the same be filed within two weeks with a copy in advance to the counsel opposite. It will be the last opportunity. Ld. counsel for the RP is directed to file affidavit of service at least three days before the next date of hearing. Let the matter be listed on 12.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**MEMBER (TECHNICAL)**  
Tanvi

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (JUDICIAL)**